

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 52928 OF 2018

[Arising out of Order-in-Appeal No. 705-CRM-ST-JDR-2018 dated 04.07.2018 passed by the Commissioner (Appeals) CGST, Jodhpur]

**M/S UDAIPUR CHAMBER OF COMMERCE &
INDUSTRY**

Appellant

Chamber Bhawan, Chamber Marg,
Mewar Industrial Area, Madri, Udaipur (Raj)

Vs.

**THE COMMISSIONER OF CENTRAL GOODS AND
SERVICE TAX, UDAIPUR (RAJ)**

Respondent

Appearance:

Present for the Appellant : Shri Kunal Agarwal, Advocate

Present for the Respondent: Shri Harsh Vardhan, Authorised Representative

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order No. 51521 /2023

Date of Hearing/Decision : 06/11/2023

JUSTICE DILIP GUPTA:

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**